

Office Notice, Office
Memorandum, ex-coram
Appearance, Tribunal's
Orders of direction &
Registrar's Orders.

Tribunal's Orders

Fixed for A.H.
during the week
commencing from
12-4-94 last day for
Informant applicant/
Counsel.

for Dy. Registrar
Enforcement

order/Document despatched
to Applicant/Respondent(s) the compassionate appointment
on 8/3/94

Dated: 26.4.94. Camp: Nagpur

Heard Shri M.W. Harsulkar
Counsel for the applicant.

Shri Harsulkar relies on
Rule III of the Rules which
permits relaxation even after
a period of 5 years in making
Compassionate appointment. Here
the compassionate appointment
is sought after a period of 14

years of by filing the application.

It is for the authority to give
or not to give
Compassionate appointment after such
a long time.

The applicant's father retired
in 1978 as he was incapacitated.

The whole underlying idea
is to help a family in distress.
Such a power cannot be exercised
at this length of time.

The application is dismissed
summarily.

Copy of Judgment
despatched to the
parties.

6/5/94

(M.S. Deshpande)
MC.